

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 23<sup>rd</sup> April, 2024, 10:30 A.M.

CP No. 4/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Rekha Agarwal -Vs- Virajaa Steel & Power Pvt. Ltd. & Ors.
Under Section	241-242

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Ms. Falguni Rajguru Mohapatra, Adv.

For Respondent (s) Mr. Jankalyan Mohanty, Adv.

**ORDER**

Ld. Counsel Ms. Falguni Rajguru Mohapatra appeared for the petitioner. Submissions heard. In the index, it is mentioned copy of the FIR has been filed as document No.4, but only complaint copy has been filed. At this juncture, counsel wants time to file the copy of the FIR. The only relief sought in the petition is only for direction against the respondent to issue the duplicate share certificate. To assertion whether, this prayer amounts to oppression and mismanagement and comes under Section 241-242 of the companies Act. For this, counsel seeks time to elaborate in this regard. Ld. Counsel Mr. Jankalyan Mohanty Appeared for the respondent, tooks time to file vakalat for the respondents. List the matter on 12.06.2024.

Sd

**Kaushalendra Kumar Singh**  
Member (Technical)

Sd

**P. Mohan Raj**  
Member (Judicial)